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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6467/2011

COMMISSIONER OF INCOME TAX Petitioner
 Through Mr. Amit Srivastava, Adv. for
 Mr. Kamal Sawhney, Adv.

versus

DIVYA JEWELLERS PVT. LTD Respondent
 Through

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA

ORDER

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09.09.2011

By this writ petition, the Revenue has prayed for the following reliefs:-

“(a) To quash the order dated 27.08.2010 passed by the Hon’ble ITAR (sic ITAT) under Section 254 of the I.T. Act.

(b) Any other relief which this Hon’ble may deem fit and proper be also awarded in favour of the Petitioner in the fact and circumstances of the case.”

2. On a perusal of the order passed by the Income Tax Appellate Tribunal, the same has been passed by the tribunal's Agra Bench, Agra. The assessment order was also passed at Agra.

3. In view of the aforesaid, it is advisable that the petitioner should approach the appropriate legal forum.



The writ petition is accordingly disposed of.

A handwritten signature in black ink, appearing to read 'Sanjiv Khanna'.

CHIEF JUSTICE

A handwritten signature in black ink, appearing to read 'Sanjiv Khanna'.

SANJIV KHANNA, J.

SEPTEMBER 09, 2011

NA ✓